

Misc. Criminal (Bail) Case No. 130 of 2020

20-05-2020.

Perused the bail petition u/s 439 Cr.P.C. filed on behalf of accused Bhaikoan, who was arrested in connection with Thelamara PS Case No. 34/20 (GR Case No. 862/20) u/s 366 of IPC.

Case diary has been received today. Perused the same and heard the learned Counsel of both sides.

The alleged offence is kidnapping the wife of the informant.

The victim is a major married woman. In statement, the victim stated that she voluntarily went with the accused. Considering the materials available in the case diary and the statement of the victim, accused Bhaikoan Nath is allowed to go on bail of Rs.10,000/- with one surety of like amount to the satisfaction of the learned Elaka Magistrate.


Copy of this order be sent to the learned Eleka Magistrate, Sonitpur, Tezpur.

The Misc. (Crl) case stands disposed of.

Furnish a copy of this order to all concerned under signature of the Bench Clerk with a certificate.

Let this order be also uploaded in official website.

Send back the case diary.


(I. Barman)
Sessions Judge,
Sonitpur, Tezpur.